

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(2)

O.A. NO. 1170/2004

New Delhi, this the 12th day of May, 2004

HON BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON BLE SHRI S.A. SINGH, MEMBER (A)

Shri K.D. Sharma
s/o Late Shri Suraj Bhan Sharma
r/o D-42, Preet Vihar
Delhi.

.. Applicant

(By Advocate: Shri S.K. Gupta)

Versus

1. Govt. of N.C.T. of Delhi
through Chief Secretary
Delhi Sectt.
New Delhi.
2. The Secretary to the
Govt. of NCT, Delhi
Department of Education
Old Secretariat
Delhi.
3. Deputy Controller of Accounts
Govt. of NCT, Delhi
Old Secretariat
Delhi.

.... Respondents

O R D E R (Oral)

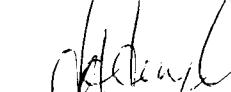
Justice V.S. Aggarwal:-

Applicant had superannuated on 31.12.2000. His claim is that during the course of service, he had earned one promotion but was not granted the second financial upgradation. In this regard, he had submitted number of representations. The last representation is dated 1.3.2004.

2. At this stage, therefore, respondent No. 2 is directed to take a decision on the representation of the applicant preferably within three months of the receipt of the certified copy of the present order and communicate it to the applicant. Even if a decision



has already been taken in this regard, it should be communicated to him. OA is disposed of.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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